

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UN-STARRED QUESTION NO. 160

TO BE ANSWERED ON MONDAY, JULY 20, 2026/ ASHADHA 29, 1948 (SAKA)

ED INVESTIGATION AGAINST TENDER MAFIA AND CONTRACTOR

†160. **Shri Ramprit Mandal:**

Will the Minister of FINANCE be pleased to state:

- (a) whether Enforcement Directorate (ED) is investigating into the matter of the tender mafia and contractor Rishuji in Bihar, if so, the details thereof;
- (b) whether he was arrested on the basis of the ED investigation and two senior officers have also been suspended in this case, if so, the details thereof;
- (c) whether Government has suddenly stopped the investigation into this case; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

- (a) Yes, the Directorate of Enforcement is conducting investigation under the provisions of the Prevention of Money Laundering Act, 2002 (PMLA) and has attached the properties to the tune of Rs. 68.09 crore.
- (b) The Directorate of Enforcement in the above case had shared information under Section 66(2) of PMLA, 2002 with Special Vigilance Unit, Government of Bihar. Subsequently, the Special Vigilance Unit, Government of Bihar registered an FIR.
- (c) & (d) No.
